

too early to make any guess about implementation. I think an authority has to be created and funds have got to be got from the various States.

**SHRI N. SHIVAPPA :** This subject is being discussed quite often on the floor of the House and the same type of reply is being given and the problem is still outstanding. The hon. Minister has already said that another ten years will have to be at the disposal of the government in order to complete the investigation process. This is a project which could solve so many of our problems, including flood control. So, may I know whether the Minister is going to take it up seriously and discuss the problem with the States concerned and lay on the Table the final project after the discussion ?

**DR. K. L. RAO :** I have already submitted that we are trying to find out a second opinion of the exporters who had experience of this type of work. Until that stage is over we cannot take up further detailed investigation.

#### Misuse of Actual Users' Licences

\*189. **SHRI MANORANJAN HAZRA :** Will the Minister of FOREIGN TRADE be pleased to state :

(a) the total number of actual users' licences detected to have been misused by various firms in the year 1970;

(b) their names and the value of licences misused; and

(c) the action taken by Government against the concerned firms ?

**THE MINISTER OF FOREIGN TRADE (SHRI L.N. MISHRA) :** (a) to (c). A statement is laid on the Table of the House.

#### Statement

During the year 1970, the total number of parties, which were punished under the Imports (Control) Order, 1955 by way of debarment, is 227. Information as to how many of these were Actual User Licensees is being collected and will be placed on the

Table of the House.

The names of firms against which action is taken under Imports (Control) Order and Exports (Control) Order after investigation, are published in the Weekly Bulletin of industrial Licences, Import Licences and Export licences, copies of which are placed in the Lok Sabha Library.

**SHRI MANORANJAN HAZRA :** The Minister has stated in his statement that 227 parties have been punished. What kind of punishment has been given to them ?

**SHRI L.N. MISHRA :** It depends upon the offence. Whenever such mistakes are brought to the notice of the government suitable action is taken under the Imports (Control) and Exports (Control) Order. The moment a *prima facie* case is brought to the notice of the government, if the charges are serious, the party is debarred for a period of three months pending further investigation. After investigation by the sponsoring authority, DGTD and CBI if the charges are proved the party is debarred. If the charges are more serious then prosecution is launched.

**SHRI MANORANJAN HAZRA :** What is the money involved in respect of these 227 licences ?

**SHRI L.N. MISHRA :** It is difficult to give the exact figure in the case of these 227 cases. But I may say that most of them belong to the small-scale sector.

**SHRI DHAMANKAR :** Is it a fact that the actual users are selling them for 200 to 300 per cent in the market ?

**SHRI L.N. MISHRA :** I have no information.

**श्री धुक्कम चन्ध कछवाय :** क्या यह सही है कि जिन लोगों को लाइसेंस दिये जाते हैं, वे स्वयं उन लाइसेंसों का उपयोग नहीं करते हैं और वे बहुत बड़ी रकम ले कर दूसरों को बेच देते हैं और दूसरे लोग उन लाइसेंसों के द्वारा धन्धा करते हैं ? क्या सरकार ने इस बारे में कोई जांच की है ? मंत्री सहोदय ने जो आंकड़े बताये हैं, उनमें से कितने व्यक्तियों के लाइसेंस

जब्त किये गये हैं और क्या ऐसी नीति बनाई गई है कि भविष्य में उन को लाइसेंस नहीं दिया जायेगा ?

**श्री एल०एन० मिश्र :** सभी के लाइसेंस जब्त किये गये हैं और उन के खिलाफ कार्यवाही की गई है। मैं माननीय सदस्य को यह भी बता दूँ कि जहाँ हजारों और लाखों लाइसेंस दिये जाते हैं, वहाँ यह संख्या केवल 227 है। तुलनात्मक दृष्टि से यह बहुत कम संख्या है। यह जरूर है कि यह कानून का उल्लंघन है। लेकिन यह कोई ऐसी बात नहीं है, जिस से बहुत ज्यादा चिन्ता हो।

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं आया। मैंने पूछा था—क्या यह बात सरकार के ध्यान में आई है कि बहुत से लोग लाइसेंस लेते हैं और बहुत बड़ी रकम ले कर बेच देते हैं ?

**MR. SPEAKER :** He has replied to it.

**SHRI R.P. YADAV :** Are there any criteria for granting licences and, if so, what are they ?

**SHRI L.N. MISHRA :** This is actual users' licence. Those manufacturers who use those items for manufacturing something are given these licences.

#### Approval to Bagmati River Project in Muzaffarpur

\*193. **SHRI HARI KISHORE SINGH :** Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Government have given approval to the Bagmati River Project in the Muzaffarpur District of Bihar;

(b) the total outlay of the Project and its total irrigational capacity;

(c) whether the people of the area have demanded that the Bagmati Project should be executed along the old course of the river; and

(d) if so, the reaction of Government thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B.N. KUREEL) :** (a) and (b) Stage I of the Bagmati Irrigation Project in Muzaffarpur District, estimated to cost Rs. 5.78 crores and irrigate 1.2 lakh hectares, has been approved for implementation in

the developmental plans of Bihar.

(c) and (d) : The Government of Bihar have indicated that they have no information of such a demand. Originally the barrage was proposed at Dewapur. However, owing to a change in the river course in 1969, the barrage has been finally located by the Government of Bihar at Ramnagar, about 2 miles downstream of Dheng.

**SHRI HARI KISHORE SINGH :** I am rather astonished to see the reply of the Government. I have a letter from Dr. K.L. Rao himself in reply to my letter during the first session of this Parliament stating that the Bihar Government have no objection in executing this project along the old course of the river. I have not got the letter with me at the moment. But I can produce it. Several Block Development Committees have demanded that this project should be executed along the old course of the river. There is no question of barrage. In the presence of Dr. Rao, I had discussed this problem with the Chief Engineer of Bihar Government when there was a Conference earlier. So, I am really astonished to see this reply.

**MR. SPEAKER :** You need not be astonished. You ask another question.

**SHRI HARI KISHORE SINGH :** I want to know whether the Government is prepared to enquire into it. The people are agitating for getting this project executed along the old course of the river.

**THE MINISTER OF IRRIGATION AND POWER (DR. K.L. RAO) :** What the hon. Member wants is shifting of the barrage higher up so that more land can be brought under irrigation along the old course of the river. That is also the latest representation I have seen from a number of people in that area. Unfortunately, the Government of Bihar does not feel that it is possible. Generally, our studies also indicate that if we do that, the afflux or increase of water level will go into Nepal territory. It may not be much. But it will go into Nepal territory and, therefore, we will have to again take it up with the Nepal Government as to whether they will permit it. In the meanwhile, I asked the Bihar Government to look into it. But they feel that they should stick to the present decision. Anyway, I will again ask